

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

MA (IBC) 3 & 4/2023 in CP (IB) No. 243/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Canara Bank

...Financial Creditor

VS

Lanco Hills Technology Park Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel Shri. Manav Gecil Thomas for the Financial Creditor and Ld. Senior Counsel Shri. D Srinivas for the Corporate Debtor are present. According to the Ld. Counsel for FC, there is no OTS proposal pending with the Bank, as such, the Financial Creditor reports ready. However, Ld. Counsel for CD states that they came to know about their rejection of OTS only two days back, as such, they want to go with an improved offer. Be that as it may, since as on date, there is no OTS accepted, let the parties get ready for submissions on next hearing date.

Post on 27.03.2023 finally.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**